

ACTION TAKEN BY GOVERNMENT ON  
ASSURANCES

**The Minister of Parliamentary Affairs (Shri Satya Narayan Siha):** I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- (i) Supplementary Statement No. II. Tenth Session, 1960. [See Appendix IV, annexure No. 123].
- (ii) Supplementary Statement No. V. Ninth Session, 1959. [See Appendix IV, annexure No. 124].
- (iii) Supplementary Statement No. VIII. Eighth Session, 1959. [See Appendix IV, annexure No. 125].
- (iv) Supplementary Statement No. XV. Seventh Session, 1959. [See Appendix IV, annexure No. 126].
- (v) Supplementary Statement No. XVII. Sixth Session, 1958. [See Appendix IV, annexure No. 127].
- (vi) Supplementary Statement No. XXIX. Fourth Session, 1958. [See Appendix IV, annexure No. 128].
- (vii) Supplementary Statement No. XXVII. Third Session, 1957. [See Appendix IV, annexure No. 129].

AMENDMENT TO MINERAL CONCESSION  
RULES

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** I beg to lay on the Table, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No. G.S.R. 447 dated the 23rd April, 1960 making

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certain further amendment to the Mineral Concession Rules, 1949. [Placed in Library, See No. LT-2152/60].

NOTIFICATIONS ISSUED UNDER INDUSTRIES  
(DEVELOPMENT AND REGULATION)  
ACT

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table under sub-section (2) of Section 18A of the Industries (Development and Regulation) Act, 1951, a copy of each of the following Notifications:—

- (i) S.O. 852 dated the 2nd April, 1960.
- (ii) S.O. 908 dated the 9th April, 1960. [Placed in Library, See No. LT-2153/60].

MADHYA BHARAT INDIAN MEDICINE  
BOARD ORDER

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957, a copy of the Madhya Bharat Indian Medicine Board Order, 1960, published in Notification No. GSR 408, dated the 11th April, 1960. [Placed in Library, See No. LT-2154/60].

AMENDMENTS TO COIR INDUSTRY RULES

**Shri Kanungo:** On behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (3) of section 26 of the Coir Industry Act, 1953, a copy of Notification No. SO 877, dated the 9th April, 1960, making certain amendments to the Coir Industry Rules, 1954. [Placed in Library, See No. LT-2155/60].

EMPLOYMENT EXCHANGES (COMPULSORY  
NOTIFICATION OF VACANCIES)  
RULES AND REPORT OF INFORMAL COMMITTEE  
OF MEMBERS OF PARLIAMENT ON  
GORAKHPUR LABOUR

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):** On behalf of Shri Abid Ali, I beg to lay on the Table a copy of each of the following papers: